

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.81/2000

Date of order: 04.04.2000

A.C.Jha, S/o Shri C.L.Jha, 162, Om Shiv Colony, Jhotwara,
Jaipur, presently posted as Supervisor, Garrison Engg.,
Khatipura, Jaipur.

...Applicant.

Vs.

1. Union of India through Ministry of Defence through the Secretary, Army Head Qrtrs, DHQ Post Office, New Delhi.
2. Chief Engineer, Jaipur Zone, Power House Road, Bani Park, Jaipur.
3. The ACE(Works) C/o CE, Jaipur Zone, O/o the Chief Engineer, MES, Power House Road, Bani Park, Jaipur.
4. Shri Jai Prakash, Garrison Engineer, MES, Khatipura, Jaipur.
5. Shri I.K.Jindal, ESO I, Garrison Engineer Office, MES, Khatipura, Jaipur.

...Respondents.

Mr. Manish Bhandari - Counsel for the applicant

Mr. Sanjay Pareek - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application under Sec.19 of the Administrative Tribunals Act, 1985, the applicant makes a prayer to quash the impugned order dated 27.12.99.

2. By an order dated 29.2.2000 this Tribunal directed the respondents not to implement the transfer order dated 27.12.99 (Annex.A1) till the next date, provided it has not already been implemented and the applicant has not already been relieved.

4. At the stage of admission today, the learned counsel for the parties have agreed to dispose of the O.A finally.

5. Heard the learned counsel for the parties and also perused the whole record.

6. The applicant present in person who undertake to the effect that "he is ready and willing to handover the charge on the expiry of two months provided during this period he is allowed to work on the same post for the purpose of completing the record, etc, if any".

7. In case if there is any lapse on the part of the applicant, the interim direction already issued on 29.2.2000 shall automatically stand vacated, after the expiry of two months.

8. In view of the undertaking given by the applicant himself,

the interim order already issued will not be a bar to do the daily transactions of the stores.

9. In view of the above, the O.A is disposed of accordingly with no order as to costs.

S.K. Agarwal

(S.K. Agarwal)

Member (J).